

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NO. 1634 OF 2018 IN  
DFR NO. 4475 OF 2018**

**Dated: 27<sup>th</sup> November, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**H-Energy Private Limited ...Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand Srivastava  
Ms. Samykya Mukku  
Ms. Amahe Cama

Counsel for the Respondent(s) : Mr. Utkarsh Sharma

**ORDER**

**IA NO. 1634 OF 2018**  
*(Appln. for urgent listing)*

For the reasons stated in the application, the application is allowed.

**DFR NO. 4475 OF 2018**

Issue notice to the Respondent returnable on 30.11.2018. Dasti, in addition, is permitted. Mr. Utkarsh Sharma, learned counsel takes notice on behalf of the Respondent.

List the matter on **30.11.2018.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
ts/vg

**(Justice Manjula Chellur)**  
**Chairperson**